

IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-55-2020**

Mr. Farid Valjee .... Petitioner

Versus

The Corporation of City of Panaji & 2 Ors .... Respondent.

Shri Abhay Nachinolkar, Advocate for the petitioners.

**Coram:- NUTAN D. SARDESSAI, J.**

**Date :- 23<sup>rd</sup> June,2020**

**P.C.:**

Heard Shri Abhay Nachinolkar, learned Advocate for the petitioners.

2. Issue notice to the respondents, returnable on 10/07/2020.

3. He submits that pursuant to the impugned order and particularly the impugned order under clause 'b' the Appellate Authority while upholding the impugned order passed by the respondent no.1 had made observations that the ODP 2028 had not come into force which is contrary to the Notification of February 2019 clearly indicating that the ODP 2028 of the

Taleigao Planning Area had come into force from the date of publication i.e. 18/02/2019. He further submitted that an application for regularisation had been filed as early as 2014 and therefore such a finding of the Appellate Authority is without any basis. He seeks interim protection in terms of prayer clause 'b'.

4. Looking to the tenor of the averments in the petition, ad-interim relief granted in terms of prayer clause 'b', till the returnable date, which reads thus :

“(b) Pending the hearing and final disposal of the present petition for a stay of the execution of the Order dated 14/05/2020”

**NUTAN D. SARDESSAI,J.**

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